

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF FOOD SUPPLIES & CONSUMER AFFAIRS
K - BLOCK, VIKAS BHAWAN, I.P.ESTATE, NEW DELHI-02.
(POLICY BRANCH)

F. 3(28)/P&C/F&S/2018/Pt. File/614-625

Dated: 05.07.2019

ORDER

It has been brought to the notice of the Department that some FPS Licensees are habitual defaulter in making timely payment of cost of SFAs allocated to them for further distribution to beneficiaries. The issue has been raised time and again by DSCSC. In all such cases, the payment has to be made to FCI by DSCSC. The Corporation then has to wait for payments before release of SFAs resulting in delay, inconvenience to beneficiaries and financial burden on the Corporation. This practice derails the complete supply management system of SFAs under TPDS.

Therefore, it has been decided that in the event of delayed payment of stipulated cost of SFAs by an FPS within the prescribed time limit as specified in the Deptt. orders of allocation, the following penalties will be imposed on the defaulting FPS under the provisions of Delhi Specified Articles (Regulation of Distribution) Order, 1981 in a particular financial year:

1. A penalty of Rs. 5, 000/- will be imposed on the defaulter FPS for delayed payment for SFAs allotted to it for the first month of default.
2. In case of default of delayed payment for SFAs for second month, penalty of Rs. 10, 000/- will be imposed.
3. In case of default of delayed payment for the third month, the license of defaulting FPS will be suspended and the cards attached to the defaulter FPS will be delinked and attached to nearby FPS, and action under clause 4 of the Control Order, 1981 for violation of Govt. orders shall be taken.
4. In case of non payment of amount due for SFAs allotted to a particular FPS or non payment of penalties levied on an FPS, necessary proceedings as per Control Order, 1981, shall be initiated by the Zonal AC against defaulting FPS.

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For implementation of the above, the following mechanism will be followed:

A. The Senior Manager (PDS) DSCSC Ltd. shall provide list of defaulting FPS to the Distribution branch of the Food and Supply department on the next day after the expiry of due date for depositing money by FPS Licensees to DSCSC with a copy to the Zonal Assistant Commissioners.

B. The penalties will be levied on defaulting FPS by the Zonal Assistant Commissioners in accordance with the above order and will have to be deposited in the concerned Zonal Offices.

C. Assistant Commissioners shall submit monthly statement of penalties collected in this regard along with the copies and challans to Distribution branch for reconciliation.

This issue with the prior approval of Commissioner F & S.

DR 5.7.2019
(Desh Raj Singh)
Asstt. Commissioner (Policy)

Copy for necessary action to:

1. Sr. GM, DSCSC Ltd.
2. Sr. Manager (PDS), DSCSC Ltd.
3. Dy, Controller Accounts, F&S
4. All Zonal Assistant Commissioners, F&S
5. AC(Distribution)
6. All Circle FSOs through their Zonal AC
7. President, DSRDS & all other registered unions

Copy for information to:

- i) OSD to Chairman, DSCSC Ltd.
- ii) PS to CFS
- iii) P.A. to Spl. Commissioner (Enf.)
- iv) P.A. to Spl. Commissioner(Policy)
- v) AC(Policy)

DR
Asstt. Commissioner (Policy)